

IN THE HIGH COURT OF JHARKHAND AT RANCHI  
Cr. Appeal (DB) No. 431 of 2019

Md. Parvez --- --- Appellant  
Versus  
The State of Jharkhand --- --- Respondent

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CORAM: **Hon'ble Mr. Justice Aparesh Kumar Singh**  
**Hon'ble Mrs. Justice Anubha Rawat Choudhary**  
Through: Video Conferencing

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For the Appellant: Mr. Alok Anand, Advocate  
For the Respondent: Mr. Saket Kumar, A.P.P  
For the Informant: Mr. Rohit Ranjan Prasad, A.P.P

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15 / 08.09.2021 It appears from the order dated 18.01.2021 that on the request of learned counsel for the appellant, the matter was adjourned to be listed after the situation normalizes and the courts are held in physical mode. Liberty was given to the learned counsel for the appellant to mention the matter when the situation normalizes. The order dated 18.01.2021 has been passed by a Coordinate Bench of this Court presided over by Hon'ble Mr. Justice H.C. Mishra and Hon'ble Mr. Justice Rajesh Kumar.

2. Since one of the Hon'ble Judge of the Coordinate Bench is available, Registry may place the matter before the appropriate Bench, if necessary, with the permission of Hon'ble the Chief Justice.

**(Aparesh Kumar Singh, J)**

**(Anubha Rawat Choudhary, J)**

Ranjeet/